

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 2250
TO BE ANSWERED ON 02.08.2021**

NON-PAYMENT OF WAGES TO WORKERS AND LABOURERS

†2250. SHRIMATI RITI PATHAK:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government maintains any central record of complaints, related to non-payment of wages to the workers and labourers;**
- (b) if so, the details thereof;**
- (c) the details of the rules in place for taking action against contractors and firms that have failed to make payment of wages to the workers and labourers;**
- (d) if not, the basis on which the welfare policy is framed for the welfare of workers in the absence of the said record?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (d): Both the Central Government and the State Governments are the appropriate Governments to enforce the provisions of the Payment of Wages Act, 1936, and the Minimum Wages Act, 1948, including the provisions relating to non-payment of wages/minimum wages, in their respective jurisdictions. In the Central sphere the enforcement is done through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM) and the compliance in the State Sphere is ensured through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or underpayment of wages/minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non-compliance, penal provisions prescribed under sections 17A and 20 of the Payment of Wages Act, 1936 and section 22 of the Minimum Wages Act are taken recourse to. The details regarding number of claim cases filed and decided in the Central sphere under the Payment of Wages Act, 1936, and the Minimum Wages Act, 1948, are annexed.

ANNEXURE REFERRED TO IN REPLY TO PART (a) TO (d) OF LOK SABHA UN-STARRED QUESTION No. 2250 FOR 02.08.2021 REGARDING NON-PAYMENT OF WAGES TO WORKERS AND LABOURERS.

Claim cases under Minimum Wages Act, 1948

| YEAR | CLAIMS FILED UNDER MINIMUM WAGES ACT, 1948 | | |
|--------------------------|--|---------|------------------|
| | FILED | DECIDED | AWARDED (Rs.) |
| (1) | (2) | (3) | (4) |
| 2018-19 | 4698 | 1307 | 26,75,44,000 |
| 2019-20 | 5882 | 1857 | 20,94,37,906 |
| 2020-21 Up to Jan, 21 | 5007 | 815 | 12,79,70,284 |

Claim cases under Payment of Wages Act, 1936

| YEAR | CLAIMS FILED UNDER PAYMENT OF WAGES ACT, 1936 | | |
|--------------------------|---|---------|------------------|
| | FILED | DECIDED | AWARDED (Rs.) |
| (1) | (2) | (3) | (4) |
| 2018-19 | 682 | 381 | 1,76,19,000 |
| 2019-20 | 747 | 321 | 3,61,22,882 |
| 2020-21 Up to Jan, 21 | 752 | 39 | 1,00,06,728 |
